

**Central Administrative Tribunal,
Principal Bench, New Delhi**

**OA No.4082/2017
MA No.4292/2017**

New Delhi this the 22nd day of November, 2017

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

1. Mradul Gautam, Aged about 26 years,
S/o Shri Anil Kumar Gautam,
R/o Gali No. 1, Gular Road,
Aligarh,
U.P.-202001.
2. Yadav Ankit Santosh, Aged about 24 years,
S/o Shri Santosh Kumar Yadav,
R/o B/14, Vaishnavi Apartment,
Hanuman Nagar,
Kalyan, (Maharashtra)

(Candidates toward SSC JE Exam-2015) ...Applicants

(By Advocate : Shri Ajesh Luthra)

VERSUS

1. Union of India,
Through its Secretary,
Department of Personnel & Training,
Ministry of Personnel, Public Grievance & Pension,
North Block, New Delhi.
2. Staff Selection Commission,
Through its Chairman (Head Quarter),
Block No.12, CGO Complex,
Lodhi Road, New Delhi – 110 091. ...Respondents

O R D E R (Oral)

Hon'ble Mrs. Jasmine Ahmed, Member (J) :

MA No.4292/2017 :

M.A No.4292/2017, filed for joining together, is allowed.

2. Heard.
3. This OA has been filed seeking the following reliefs:

“(a) call for the records of the case.

(b) Quash and set aside the impugned action/order of the respondents rejecting the applicants' candidature reflected in their impugned decision dated 02/01/2017 placed at Annexure A/1 and the reason assigned by way of Annexure A/2 published on 25.1.2017 to the extent they relate to the applicants.

(c) Direct the respondents to restore the candidature of the applicants in the ongoing selection process of Junior Engineers (Civil, Mechanical, Electrical, Quantity Surveying & Contact) Examination 2015 and further consider the applicants' case for appointment as per his merit position in the concerned subject along with others.

(d) Accord all consequential benefits.

(e) Award costs of the proceedings; and

(f) Pass any order/relief/direction(s) as this Hon'ble Tribunal may deem fit and proper in the interests of justice in favour of the applicants.”

4. Learned counsel for the applicants submitted that this case is covered by the judgment of this Tribunal in OA No. 215/2017 with OA-263/2017 and other connected matter dated 21.02.2017. He also submitted that the applicants would be satisfied in case directions were given to the respondents to extend the benefit of the aforesaid judgment to them.

5. In view of the limited prayer made by the applicants, we dispose of this O.A at the admission stage itself without issuing notices to the respondents and without going into the merits of this case, with a direction to them to examine the case of the applicants herein in the light of the aforesaid judgment. In case they are found to be covered by the aforesaid judgment, then they may be extended the same benefits. The decision taken

may be communicated to the applicants by means of a reasoned and speaking order within six weeks from date of receipt of a certified copy of this order. No costs.

(Uday Kumar Varma)
Member (A)

(Jasmine Ahmed)
Member (J)

/Mbt/